

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH AT, PUNE

Execution Application No 03/2023
Earlier O.A. No 11/2023
In
Original Application No. 01/2020 (WZ)

1. Razzak Rajmohammad Baig & Ors. _____ Applicants

V/S

1. The District Collector Ahmednagar & Ors. _____ Respondents

**Objections on behalf of Respondent No. 12 i.e. Mr. Balasaheb
Janardhan Murdare on the Reply filed by the Respondent No. 7 and 8
in respect of the Environmental Compensation:-**

I, Mr. Balasaheb Janardhan Murdare, Age- Adult, Occupation - Government Civil Contractor , Residing at-, R/o - Bhagur , Tal- Shevgaon, Dist- Ahmednagar having office at- B.J Murdare Civil Contractor, Behind Market Yard, Shevgaon, i.e. Respondent No.12 is filing this Objection on behalf of Respondent No. 12 on the Reply filed by the Respondent No. 7 and 8 only with the limited purpose of bringing on record the true and correct facts of the subject matter. I shall not be deemed to admit anything save and except whatever specifically stated hereunder;-

**A. PARA WISE REPLY TO THE AFFIDAVIT IN REPLY OF
RESPONDENT NO. 7 AND 8:-**

1. I say and submit that pursuant to the Order dated 13/07/2023 passed by this Hon'ble Tribunal, the Respondent No. 7 and 8 i.e. MPCB had given an opportunity of hearing on 24/07/2023 to the Respondent No. 12. Further I say and submit that the Respondent No. 12 had attended the hearing on 24/07/2023 and had submitted his written submissions.



2. I say and submit that the Respondent No. 7 and 8 has erroneously without considering the written submissions filed by the Respondent No. 12 have upheld the assessment of the Environmental Compensation to the tune of Rs. 29,62,500/- (Rupees Twenty Nine Lakh Sixty Two Thousand Five Hundred Only) and in furtherance of the same has filed the Affidavit on 28/07/2023 in the aforesaid matter.
3. I say and submit that the averments made in Para 1, 2 and 3 of the Affidavit of Respondent No. 7 and 8 are matter of record and hence, I do not wish to comment on same.
4. I say and submit that the averments made in Para 1, 2 and 3 of the Affidavit of Respondent No. 7 and 8 are denied and strongly objected by the Respondent No. 12. Further I say and submit that the Respondent No. 7 and 8 have failed to consider that the though the hot Mix Plant was established in the December 2016, it was only operative after obtaining the consent to operate dated 21/03/2018 and meanwhile the Respondent No. 12 had rented a hot mix plant to complete his work orders.
5. I say and submit that it is pertinent to note that the Respondent No. 12 had applied to consent to establish on 04/01/2017. Further on 22/02/2017 the office of the MPCB visited the said hot mix plant wherein the plant was not found in operation and thereafter the MPCB had issued a scrutiny letter dated 02/03/2017 which was received by the Respondent No.12 on 08/03/2017. Further, the Respondent No. 12 had replied to the said scrutiny letter on 14/03/2017 wherein it was stated that the commercial production activity in respect to the plant was not initiated and various photographs showing the compliance were attached with the said reply by the Respondent No.12. However, without considering the said reply dated 14/03/2017 and without re- visiting the said hot mix plant, the MPCB had rejected the consent to establish on 03/07/2017.



Hereto marked and annexed as "Annexure -A" are the copies of the Application dated 04/01/2017, Visit Report dated 22/02/2017, Scrutiny Letter dated 02/03/2017, Reply to Scrutiny Letter dated 14/03/2017 and Rejection Letter dated 03/07/2017.

6. Further I say and submit that thereafter the Respondent No. 12 then applied for the consent to operate on 03/03/2017. Further it is alleged by the MPCB that the said office had issued a scrutiny letter dated 22/06/2017 to the Respondent No. 12 however, the Respondent No. 12 has not received any such letter through speed post or email, till date. Further the MPCB had visited the said hot mix plant on 24/08/2017 wherein it was noticed that the Respondent No. 12 had complied with all the necessities as directed by the MPCB. Thereafter, it was utter shock and surprise to the Respondent No. 12 that even though after complying with all the necessities, the MPCB directly rejected the said consent to operate application on 25/01/2018. Hereto marked and annexed as "Annexure -B" is the copy of the Application dated 03/03/2017, Visit Report dated 24/08/2017, and Rejection Letter dated 25/01/2018.

7. Further I say and submit that as per Section 25 (7) of the Water Prevention Act, 1974 it is specifically stated that:-

"The consent referred to in sub-section (1) shall, unless given or refused earlier, be deemed to have been given unconditionally on the expiry of a period of four months of the making of an application in this behalf complete in all respects to the State Board".

It is pertinent to note that while hearing the Respondent No. 12, the MPCB has completely failed to consider the said fact. In the present matter, the consent to establish as well as consent to operate were rejected after a period of 7 months and one year respectively. However, the Respondent No. 12 with bonafide intention has only started operating the said hot mix plant for commercial purpose only after obtaining the consent to operate on 21/03/2018. Further for better understanding the



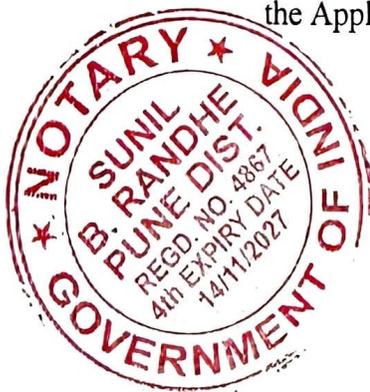
details of the consent of establish and consent to operate are bifurcated as follows:-

Details of consent to establish	Dates
Application made for consent to establish	04/01/2017
Visit report by Field Officer	22/02/2017
Scrutiny Letter from MPCB	02/03/2017
Reply filed by R12 to the scrutiny letter	14/03/2017
Rejection of Consent Application	03/07/2017

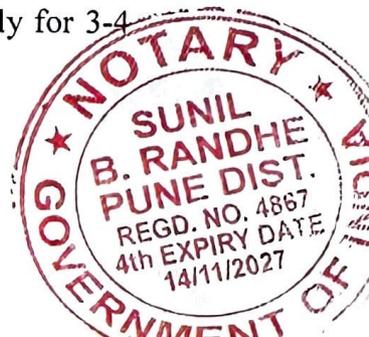
Details of 1st consent to Operate	Dates
Application made for 1st consent to operate	03/03/2017
Scrutiny Letter from MPCB	22/06/2017
Visit report by Field Officer	24/08/2017
Rejection of Consent Application	25/01/2018

Details of 2nd consent to Operate	Dates
Application made for 2nd consent to operate	05/03/2018
Grant of consent	21/03/2018

8. I say and submit that the Respondent No. 12 strongly objects the environmental compensation assessed as due to procedural lapses on the part MPCB, the Respondent No.12 has to suffer through such huge compensation amount. Further, as per law if the consent is neither granted or rejected in a period of 4 months from the date of application then such consent is deemed to be granted unconditionally. However, even after having the knowledge of the same, the Respondent No. 12 had not initiated the commercial production activity of the said hot mix plant until the consent to operate dated 21/03/2018 was obtained from the MPCB. Hereto marked and annexed as "Annexure -C" is the copy of the Application dated 05/03/2017, Consent Granted dated 21/03/2018.



9. I say and submit that the Respondent No. 12 had purchased the said hot mix plant on 17/10/2016 from Gujarat and purchased the diesel generator for the said hot mix plant on 15/03/2018. Further on 04/01/2017 and 03/03/2017, the Respondent No. 12 had applied for the consent to establish and operate from the MPCB however, the same was rejected as the plant was still in process of completion. Thereafter, as the Applicant made various complaints during the period of December 2016 and 2017, the MPCB visited the said plant and informed the Respondent No. 12 about the guidelines of installing a hot mix plant. Further as per the guidelines, the respondent No. 12 complied with all the guidelines prescribed by the MPCB and only then applied for the consent to operate which was then granted to the Respondent No.12. The said consent to operate has been renewed time to time and the same is valid till 2026. It is pertinent to note that while the installation of the hot mix plant was in process, the Respondent No. 12 had to take few trial runs of the said plant. In the mean time, taking advantage of the trial runs the Applicant has made all the complaints before various authorities by misleading the authorities that the Respondent No. 12 is running the said plant without obtaining the permissions and consents. Further, as the Respondent No. 12 had not obtained for the consent to operate, the Respondent No. 12 in the year 2016 and 2017 had executed various rent agreements to complete his work orders. Further, after obtaining the consent to operate, the Respondent No.12 had started producing hot mix at his own plant. It is pertinent to note that the said plant was purchased along with the pollution control unit. It is evident from the consent to operate that the MPCB has granted the said consent after examining that the Respondent No. 12 had complied with all the guidelines prescribed by the MPCB. Further, it is pertinent to note that, the land of the Applicant is a jirayat land which is a seasonal cultivation land. The said land can be cultivated only in the months from June to December. Further the said hot mix plant is only operative from the months January to May that too only for 3-4



hours a day and 35-40 days of such months. It is pertinent to note that as it is a hot mix plant the same is not allowed to be operated in the rainy season. Hence, it is evident that the applicant only with sole intention of causing unnecessary inconvenience and mental agony to the Respondent No. 12 has filed the present Applicant. The Respondent No. 12 has obtained permission/ consents from all the concerned authorities before starting the said plant. Further, the Respondent No.12 has also obtained NOC from the residents of villages around the said hot mix plant and school that is situated at about 500 meters from the said plant.

10. I say and submit that the machinery in respect of the hot mix plant was purchased by the Respondent No. 12 on 17/10/2016. Thereafter the Respondent No. 12 had applied to MPCB for obtaining consent to establish as well as consent to operate however due to procedural lapses the said consents were not issued by the MPCB within the stipulated time prescribed by the law. Thus, due to such procedural lapses there was loss of business on part of Respondent No. 12 as the machinery in respect to the hot mix plant was in non-operative state.

11. I say and submit that it is pertinent to note that the Applicant was very well aware of the installation of hot mix plant since December 2016 due to which time and again the Applicant has been making various complaints before various authorities. Hence, it is evident that the Applicant has delayed in coming before this Hon'ble Tribunal as the concerned authorities were not taking action against the Respondent No. 12. Thus, with the sole intention of causing harassment and mental agony to the Respondent No. 12, the Applicant has filed the present Application.

12. Therefore, in the facts and circumstances above mentioned I say and submit that the said Application deserves to be dismissed with cost.



13. I crave leave to file additional affidavit in future if found necessary.

Whatever stated hereinabove is true and correct to the best of my knowledge and belief.

Solemnly affirmed by me at Pune on this 02nd Day of August, 2023.

Identified by me,

Chetana R. Nagare

Mr. Chetan R. Nagare
Ms. Siddhi S. Mirghe
Advocates for Respondent No. 12

Deponent

[Signature]

Before me

BEFORE ME

[Signature]
SUNIL B. RANDE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA

NOTED AND REGISTERED AT
SERIAL NUMBER 2571

2 AUG 2023





Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:

MPCB-CONSENT-0000018801

Application submitted on:

04-01-2017

Industry Information

Consent To:

Establish (New)

IIN No.:

Submit to:

SRO - Ahmednagar

Type of institution:

Industry

Industry Type:

037 Hot mix plants

Category:

Red

Scale:

S.S.I

Location of industry/activity/etc:

Reqd.

No

Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit)

No

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name B.J.Murdare	Address Gut No. 40, Varur (K), Tal. Shevgaon, Dist. Ahmednagar
Designation Owner	Taluka Shevgaon
Area Gut No. 40, Varur (K), Tal. Shevgaon, Dist. Ahmednagar	District Ahmednagar
Telephone 9921740998	Fax NA
Email	Pan Number

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name

B J Murdare

Location of Unit

Varur (K)

Survey number/Plot Number

Gut No. 40

Taluka

Shevgaon

District

Ahmednagar

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

District Industry Center, Ahmednagar

Planning Authority

District Industry Center, Ahmednagar

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

Grampanchayat, Varur

Name of the licence issuing authority

Grampanchayat, Varur

3. Names, addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

Mr. B.J. Murdare

Telephone number

9921740998

Fax number**Officer responsible for day to day business**

Mr. B.J. Murdare

4. (a.) Are you registered Industrial unit ?

Yes

Registration number

MH01B0003651

Date of registration

Apr 25, 2016

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)

50.00

*** Verified**

Undertaking

*** Terms**

1

*** Consent Fee**

1500.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From	Distance(Km)	* Name
SH/NH	4.00	
River	25.00	Godavri
Human Habitation	7.00	
Religious Place	0.00	--NA--
Historical Place	0.00	--NA--
Creek/Sea	0.00	--NA--

6b. Enter Latitude and Longitude details of site

Latitude

19.30

Longitude

75.23

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone. Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
Varur, Tal. Shevgaon, Dist. Ahmednagar	No	No	NA	

8. If the site is situated in notified industrial estate,

Details

(a) Whether effluent collection, treatment and disposal system has been provided by the authority.	No
(b) Will the applicant utilize the system, if provided.	No
(c) If not provided, details of proposed arrangement.	NA

9.

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
30350	1200	1000

10. Month and year of commissioning of the Unit.

1900-01-01

11. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
6	2	8	Sunday

12.

(a) Do you have a residential colony Within the premises respect of Which the present application is Made ? No

(b) If yes, please state population staying

Number of person staying	Water consumption	Sewage generation	Whether is STP provided?
			No

(c) Indicate its location and distance with reference to plant site.

Number of person staying	Water consumption

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e. Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
OTHERS	MT/M	Bituminous Product	0	0	920	920	

Products Name and Quantity

Product Name	UOM	Quantity	Remarks

NA

--NA--

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
Stone Agreegate	MT/M	900	No	No	NA
Tar	MT/M	20	No	No	NA

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

Manufacturing process is attached

Part B : Waste Water aspects

16. Water consumption for different uses (m3/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Pourpose	0.5	0.2	Septic Tank & Soak Pit		--NA--	
Water gets Polluted & Pollutants are Biodegradable	1.0	0	--NA--		Recycle	
Water gets Polluted, Pollutants are not Biodegradable & Toxic	0	0	--NA--		--NA--	
Industrial Cooling, spraying in mine pits or boiler feed	0	0	--NA--		--NA--	
Others	0					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of authority granting permission	Qauntity permitted
Own	NA	0

18. Quantity of waste water (effluent) generated (m3/day)

Domastic	Boiler Blowdown	Industrial	Cooling water blowdown
0.2	0	0	0
Process	DM Plants/Softening	Washing	Tail race discharge from
0	0	0	0

* 19. Water budget calculations accounting for difference between water consumption and effluent generated.

As above

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

Capacity of STP (m3/day)

0

Treatment unit	Size (mxm)	Retention time (hr)
NA	0	0

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m3/day)

0		
Treatment unit	Size (mxm)	Retention time (hr)
NA	0	0

22.

(i) Are sewage and trade effluents mixed together?

No

If yes, state at which stage-Whether before, intermittently or after treatment.

NA

23. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m3)	NA	
Effluent sump/Guard pond details	No	NA
If yes, state at which stage-Whether before, intermittently or after treatment.	No	NA

24. Mode of disposal of treated effluent With respective quantity, m3/day

(i) into stream/river (name of river)	0	(ii) into creek/estuary (name of Creek/estuary)	0
(iii) into sea	0	(iv) into drain/sewer (owner of sewer)	0
(v) On land for irrigation on owned land/ase land. Specify cropped area.	0	(vi) Connected to CETP	0
(vii) Quantity of treated effluent reused/ recycled, m3/day Provide a location map of disposal arrangement indicating the outlet(s) for sampling.	0		
Quantity of treated effluent reused / recycled (m3/day)			

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH	NA	
SS (mg/l)	NA	
BOD (mg/l)	NA	
COD (mg/l)	NA	
TDS (mg/l)	NA	
Specific pollutant if any	Name	Value
1	NA	NA

Treated Effluent

pH	NA
-----------	----

SS (mg/l)	NA
BOD (mg/l)	NA
COD (mg/l)	NA
TDS (mg/l)	NA

Specific pollutant if any	Name	Value
1	NA	NA

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

NA

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
LDO	Ltr/Hr	20	10600
Ash content	Sulphur content	Quantity	Other (specify)
0.02	1.8	1	

27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
1	Scrubber	NA	LDO
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
20	MS	Round	11
(i) Diameter/Size, in meters	(j) Gas quantity, Nm³/hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
0.1	0	0	0
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
NA	SPM, SO ₂	Water sprinkling arrangement, metallic roads, regular cleaning and wetting of ground, plantation	NA

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

NA

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder/etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Port hole	Yes	Details	As per standards
Platform	Yes	Details	As per standards
Ladder	Yes	Details	As per standards

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr. No	Stack attached to	Parameter	Concentration mg/Nm³	flow (Nm³/hr)
1	scrubber	NA	0	0

(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

NA

Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
NA		0	--NA--
Max	Method of collection	Method of reception	Method of storage
	NA	NA	NA
Method of transport	Method of treatment	Method of disposal	
NA	NA	NA	

Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
NA	0	NA	NA

32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

NA

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

NA

Copy of format of manifest/record Keeping practiced by the applicant.

NA

34.

Details of self-monitoring (source and environment system)

NA

35.

Are you using any imported hazardous waste. If yes, give details.

NA

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

NA

37. **Present treatment of hazardous waste, if any (give type and capacity of treatment units)**
 NA

38. Quantity of hazardous waste disposal

(i) Within factory

0

(ii) Outside the factory (specify location and enclose copies of agreement.)

0

(iii) Through sale (enclosed documentary proof and copies of agreement.)

0

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

0

(v) Other (Specify)

0

Part - E: Additional information

39. **a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.**

NA

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

NA

40. **Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).**

Proposed unit

41. **To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?**

NA

42. **Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure**

NA

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
NA	0	--NA--	NA	NA	

44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

NA

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

NA

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

NA

(iv) Has approval of site been obtained from the concerned authority?

NA

(v) Has the unit prepared an off-site Emergency Plan? Is It updated ?

NA

(vi) Has information on imports of Chemicals been provided to the concerned authority?

NA

(vii) Does the unit possess a policy under the PLI Act?

NA

45. Brief details of tree plantation/green belt development within applicant's premises (in hectores)

Open Space Availability	Plantation Done On	Number of Trees Planted
1000 Square meter	350 Square meter(35 %)	20

46.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

NA

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

NA

(b) Any other additional information that the applicants desires to give

NA

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

NA

48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

I/We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature :

Name : Mr. BJ Murdare

Designation : Owner

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	scrubber	TPM	As per standards	NA

Separate EM Provided	No	Other Emission Sources	NA
Measures Proposed	As per standards	Foul Smell Coming Out	No
Air Sampling Facility Details	As per standards		

D.G. Set Details

Description	Capacity(KVA)	Remarks
NA	0	NA

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details

CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks

Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
No			



427

Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Thank you. Your payment has been successfully received with following details.

Transaction Receipt

Transaction Status: Success
Transaction Reference no: HBOM5028379395
Transaction no: TXN1701000919
Transaction On: 06-01-2017 18:26:37
Payment For: MPCB-CONSENT-0000018801
Email: murdarebj.9798@rediffmail.com
Mobile no: 9921740998
Amount: 1500.00 INR.

MAHARASHTRA POLLUTION CONTROL BOARD

Grams: PREPOLL
Tel. No.(0253) 2362820
No.(0253) 2365150
e-mail:ronashik@mpcb.gov.in



Regional Office- Nashik,
Udyog Bhavan, 1st floor, Fax
Trimbak Road, MIDC Comp.
Near ITI., Satpur, NASHIK-422007.

RO-NASHIK/CONSENT/1707000025

Date. 03/07/2017.

To,
M/S. B J MURDARE
GUT NO. 40, VARUR (K),
TAL. SHEVGAON, DIST. AHMEDNAGAR

Sub.- Rejection of application for grant of Consent under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref.- Your online application No. – 0000018801

This refers to your online application for grant of Consent. Upon scrutiny of the said application, SRO, MPCB Ahmednagar has reported that you have started production activity without obtaining consent from the Board.

In view of above, your said application for grant of Consent is hereby rejected under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

If you are aggrieved by this rejection order, you may prefer an appeal before competent authority as per provision made in Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 within period of 30 days from date of receipt of this order.


(R. U. Patil)
Regional Officer, Nashik

Copy to Sub-Regional Officer, MPCB, Ahmednagar:-

He is directed to serve a copy of rejection order to the industry and take acknowledgment of the same. He is also directed to submit the compliance of rejection order and proposal for issuance of Closure Directions after over of appeal period.

Maharashtra Pollution Control Board

Sub-Regional Office, Ahmednagar

PROFARMA

1	Name	B.J. Murdare
2	Address	Gat No: 40, Varur Tal Shergaon Dist Ahmednagar
3	Capacity	Hot mix plant Bituminous product - 320 MT/m.
4	Distance From	
	i) Habitation (Gaathan)	Shergaon approx 4Km village Saladgaon tal Shergaon approx 3Km
	ii) Highway (National/State)	Shergaon - Koradgaon road approx 300mtrs Shergaon - Pethardi Nagar highway approx 4.5Km
	iii) River	River Mandani approx 4 Km.
	iv) Distance of Crusher from boundary of the plot	Approx 100 mtr.
5	Is there possibility of shifting Crusher within the plot, if criteria is not meet	No.
6	Air Pollution Control System	
	<u>Control Measures</u>	<u>Installed</u>
	i) Dust Supervision System	→ Hot mix plant with stacks 7 mtrs. Provided. Heating furnace Full diesel approximately → Tin sheet covering not provided at the initial crush metal feeding hopper.
	ii) Wind Breaking Wall	→ Belt conveyors are not covered. it open. → Not provided.
	iii) Metalled Road within Premises	Not Provided metalled Road. Kaccha road Provided.
	iv) Regular Cleaning & Wetting of ground within the Premises	Not cleaning & wetting of ground within premises. Thereby ^{fine} dust observed within premises.

v)	Green belt along with the periphery	4 no. of trees at boundary of Unit.
7	Any other control System (Describe) Source Water supply	Own borewell
8	Source of Electricity (Address of MSEB office concerned)	Ex. Engineer MSEDCo, Shergaon Tal Shergaon Dist Ahmednagar
9	Comments like	
i)	Needs shifting	-
ii)	Needs control system	Yes
iii)	Needs improvement in control system	Yes
10	Site visited by	S. N. Jirapure
11	Date of inspection	22/02/2017
12	<u>Remarks:-</u>	<p>i) During visit, hot mixe plant is erected. However the plant is not in operation i.e. closed. last 4 days. It is came to know that plant is erected/installed in Dec. 2016 last week.</p> <p>ii) OG set 125 KVA without acoustic encloses & stack height 1 feet. Fuel diesel approx. 5000 liter.</p>

१०/०२/२०१७
 २१/०२/२०१७
 २२/०२/२०१७


 (S. N. Jirapure)
 Field Officer
 MPCB
 Ahmednagar

Maharashtra Pollution Control Board

Sub Regional Office, Ahmednagar



Savitribai Fule Vyaparisankul, 1st floor,
Hall No. 2 & 3, Near
T. V. Centre, Savedi, Ahmednagar-
414003

Ph.No. 0241-2470852

No. : MPCB/SRO/ANR/ 223

Date: 2 / 3 / 2017

To,

✓ M/s B.J.Murdare,
Gat no 40 A/p Varur,
Tal Shevgaon Dist Ahmednagar

Sub: Violation/Non compliance under Water (Prevention & Control of Pollution) Act 1974, Air (Prevention & Control of Pollution) Act 1981 & Hazardous Waste (Management & Handling & Trans Boundary movement) Rules, 2008.

Ref: 1. Application of consent to Establish.
2. Compliant of Sri Raj Mohammad Rasui Baig dtd 18.01.2017
Received on 01.02.2017
3. Visit to your industry dtd. 22.02.2017.

Sir,

It is obligatory on your part to obtain consent for your industry under Water (Prevention & Control of Pollution) Act 1974, Air (Prevention & Control of Pollution) Act 1981 & Hazardous Waste (Management & Handling & Trans Boundary movement) Rules, 2008 & also provide necessary pollution control system and operate the same round the clock to achieve the consented standards and comply the Acts and Rules.

In connection to complaint, Board Officer visited to your industry for checking compliance & following non compliance were observed.

1. You have applied for Consent to Establish but it is observed that, You are operating industry without consent from the M.P.C.Board (Establish and Operate).
2. Also You have not provided adequate Air Pollution Control system to the Hot Mix Plant due to which dust was observed at site & surround area of unit.

This shows your negligence attitude towards control of pollution and protection of environment. You are instructed to obtain Consent to Operate & provided adequate air pollution control systems to hot mix plant and submit the compliance of above within 7 days from receipt of this letter, failing which this office will recommend your case for necessary legal action as deem fit in your case.

Yours faithfully,

(Pramod R. Mane)
Sub Regional Officer
M. P. C. Board, Ahmednagar

Copy submitted to -

Regional Officer, M. P. C. Board, Nashik
- For information & necessary action please.



B. J. MURDARE

Civil Engg. & Govt Contractor's

Resi.:-A/P:Bhagur,Tal. Shevgaon, Dist. Ahmednagar.Pin.414 502

Ph. No.(O)(02429)222297 Mob.9921740998,9822909798



Date. 14/03/2017

To,

Sub Regional Officer,

M.P.C.B. Board,Ahmednagar

Subject :- Reply to your letter no. MPCB /SRO/ANR/225 Dated 02/03/2017 Actual Received by
post Dt. 08/03/2017

Respected Sir,

With reference to above referred letter I am Submitting herewith the reply regarding compliance there of

We have submitted application for consent establish through on line portal along with necessary document and required consent fees on 04/01/2017 . The field officer has visited the our unit on 22/02.2017 in connection with said application during visit manufacturing process not found in operation which is verified by him.

It is submitted that we have not started commercial production activity till date. We have provided adequate air pollution control system to the hot mix plant as wet scrubber with chimney having height 11 metre along with wet sludge tank. We are regularly spraying water and around premises to control the dust pollution. The conveyer belt of hot mix plant are totally covered by G.I. Sheet to avoid air pollution in the surrounding area. We have Planted trees within the premises. Also we have Provided guard wall of green net toward West boundry on wind breaking wall the photograph of all above measures taken by us for air pollution control are attached herewith for information.

*Received
on
14.03.2017
H.*

Office:- Shevgaon Market Commite, Shop No. 47, East Side, Tal. Shevgaon, Dist. Ahmednagar Pin. 414 502

Email_murdarebj.9798@rediffmail.com,murdarebj.9798@gmail.com

Page no. 1/2

The Complaint made by Shri. Raj Mahammad Rasul Beg for your office is not genuine. The complaint may be made with vested impart which will be best known to him.

I am owner of said unit is an unemployed Engineer and hence I have developed self employment which shall be considered. We have taken at most care for pollution control and it will be continued.

We have applied for grant of consent to operate through online portal on 03/03/2017 along with necessary documents and required consent fees.

We are law abiding peoples and it is requested to grant consent at an earliest. Also requested not to take any action as we have complied all rules and regulations.

Encl.

1. Photograph

Thanking you.

Copy Submitted to,

1. Regional Office
M.P.C. Board Nashik for Information



Yours Faithfully

B. J. Murdare

Civil Engg. Govt. Contractor
Shevgaon, Dist. Ahmednagar

o/c



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:

MPCB-CONSENT-0000022315

Application submitted on:

03-03-2017

Industry Information

Consent To:

Operate

IIN No.:

Submit to:

SRO - Ahmednagar

Type of institution:

Industry

Industry Type:

037 Hot mix plants

Category:

Red

Scale:

S.S.I

Location of industry/activity/etc:

EC Reqd.

No

Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit)

No

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name	Address
B.J.Murdare	Gut No. 40, Varur (K), Tal. Shevgaon, Dist. Ahmednagar
Designation	Taluka
Owner	Shevgaon
Area	District
Gut No. 40, Varur (K), Tal. Shevgaon, Dist. Ahmednagar	Ahmednagar
Telephone	Fax
9921740998	NA
Email	Pan Number

Reject - 25/11/18

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name

B J Murdare

Location of Unit

Varur (K)

Taluka

Shevgaon

Survey number/Plot Number

Gut No. 40

District

Ahmednagar

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

District Industry Center, Ahmednagar

Planning Authority

District Industry Center, Ahmednagar

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

Grampanchayat, Varur

Name of the licence issuing authority

Grampanchayat, Varur

3. Names, addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

Mr. B.J. Murdare

Telephone number

9921740998

Fax number**Officer responsible for day to day business**

Mr. B.J. Murdare

4. (a.) Are you registered Industrial unit ?

No

Registration number

MH01B0003651

Date of registration

Apr 25, 2016

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)

50.00

*** Verified**

Undertaking

*** Terms**

1

*** Consent Fee**

1500.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From

SH/NH

Distance(Km)

4.00

*** Name**

River

25.00

Godavri

Human Habitation

7.00

Religious Place

0.00

--NA--

Historical Place

0.00

--NA--

Creek/Sea

0.00

--NA--

6b. Enter Latitude and Longitude details of site

Latitude

19.30

Longitude

75.23

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone. Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
Varur, Tal. Shevgaon, Dist. Ahmednagar	No	No	NA	

8. If the site is situated in notified industrial estate,

Details

- (a) Whether effluent collection, treatment and disposal system has been provided by the authority. No
- (b) Will the applicant utilize the system, if provided. No
- (c) If not provided, details of proposed arrangement. NA

9.

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
30350	1200	1000

10. Month and year of commissioning of the Unit.

1900-01-01

11. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
6	2	8	Sunday

12.

- (a) Do you have a residential colony Within the premises respect of Which the present application is Made? No

(b) If yes, please state population staying

Number of person staying	Water consumption	Sewage generation	Whether is STP provided?
			No

(c) Indicate its location and distance with reference to plant site.

Number of person staying	Water consumption

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e.Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
OTHERS	MT/M	Bituminous Product	0	0	920	920	

Products Name and Quantity

Product Name	UOM	Quantity	Remarks

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
Stone Aggregate	MT/M	900	No	No	NA
Tar	MT/M	20	No	No	NA

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

Manufacturing process is attached

Part B : Waste Water aspects

16. Water consumption for different uses (m3/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Purpose	0.5	0.2	Septic Tank & Soak Pit		--NA--	
Water gets Polluted & Pollutants are Biodegradable	1.0	0	--NA--		Recycle	
Water gets Polluted, Pollutants are not Biodegradable & Toxic	0	0	--NA--		--NA--	
Industrial Cooling, spraying in mine pits or boiler feed	0	0	--NA--		--NA--	
Others	0					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of authority granting permission	Quantity permitted
Own	NA	0

18. Quantity of waste water (effluent) generated (m3/day)

Domestic	Boiler Blowdown	Industrial	Cooling water blowdown
0.2	0	0	0
Process	DM Plants/Softening	Washing	Tail race discharge from
0	0	0	0

* 19. Water budget calculations accounting for difference between water consumption and effluent generated.

As above

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

Capacity of STP (m3/day)

0

Treatment unit	Size (mxm)	Retention time (hr)
NA	0	0

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m3/day)

0		
Treatment unit	Size (mxm)	Retention time (hr)
NA	0	0

22.

(i) Are sewage and trade effluents mixed together? No

If yes, state at which stage-Whether before, intermittently or after treatment. NA

23. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m3)	NA	
Effluent sump/Guard pond details	No	NA
If yes, state at which stage-Whether before, intermittently or after treatment.	No	NA

24. Mode of disposal of treated effluent With respective quantity, m3/day

(i) into stream/river (name of river)	0	(ii) into creek/estuary (name of Creek/estuary)	0
(iii) into sea	0	(iv) into drain/sewer (owner of sewer)	0
(v) On land for irrigation on owned land/ase land. Specify cropped area.	0	(vi) Connected to CETP	0
(vii) Quantity of treated effluent reused/ recycled, m3/day Provide a location map of disposal arrangement indicating the outlet(s) for sampling.	0		
Quantity of treated effluent reused / recycled (m3/day)			

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH	NA	
SS (mg/l)	NA	
BOD (mg/l)	NA	
COD (mg/l)	NA	
TDS (mg/l)	NA	
Specific pollutant if any	Name	Value
1	NA	NA

Treated Effluent

pH	NA
-----------	----

SS (mg/l)	NA
BOD (mg/l)	NA
COD (mg/l)	NA
TDS (mg/l)	NA

Specific pollutant if any	Name	Value
1	NA	NA

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

NA

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
LDO	Ltr/Hr	20	10600
Ash content	Sulphur content	Quantity	Other (specify)
0.02	1.8	1	

27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
1	Scrubber	NA	LDO
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
20	MS	Round	11
(i) Diameter/Size, in meters	(j) Gas quantity, Nm³/hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
0.1	0	0	0
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
NA	SPM, SO ₂	Water sprinkling arrangement, metallic roads, regular cleaning and wetting of ground, plantation	NA

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

NA

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder\etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Port hole	Yes	Details	As per standards
Platform	Yes	Details	As per standards
Ladder	Yes	Details	As per standards

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr. No	Stack attached to	Parameter	Concentration mg/Nm³	flow (Nm³/hr)
1	Scrubber	NA	0	0

(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

NA

Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
NA		0	--NA--
Max	Method of collection	Method of reception	Method of storage
	NA	NA	NA
Method of transport	Method of treatment	Method of disposal	
NA	NA	NA	

Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
NA	0	NA	NA

32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

NA

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

NA

Copy of format of manifest/record Keeping practiced by the applicant.

NA

34.

Details of self-monitoring (source and environment system)

NA

35.

Are you using any imported hazardous waste. If yes, give details.

NA

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

NA

37.

Present treatment of hazardous waste, if any (give type and capacity of treatment units)

NA

38. Quantity of hazardous waste disposal

(i) Within factory

0

(ii) Outside the factory (specify location and enclose copies of agreement.)

0

(iii) Through sale (enclosed documentary proof and copies of agreement.)

0

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

0

(v) Other (Specify)

0

Part - E: Additional information

39.

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

NA

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

NA

40.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

NA

41.

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

NA

42.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

NA

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
NA	0	--NA--	NA	NA	

44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

NA

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

NA

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

NA

(iv) Has approval of site been obtained from the concerned authority?

NA

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

NA

(vi) Has information on imports of Chemicals been provided to the concerned authority?

NA

(vii) Does the unit possess a policy under the PLI Act?

NA

45. Brief details of tree plantation/green belt development within applicant's premises (in hectares)

Open Space Availability**Plantation Done On****Number of Trees Planted**

1000 Square meter

350 Square meter(35 %)

20

46.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

NA

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

NA

(b) Any other additional information that the applicants desires to give

NA

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

NA

48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

I/We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature :

Name : Mr. BJ Murdare

Designation : Owner

Additional Information

Air Pollution

<i>Sr No.</i>	<i>Air Pollution Source</i>	<i>Pollutants</i>	<i>APCS Provided</i>	<i>Remark</i>
1	wet dudt collector	tpm	yes	0

<i>Separate EM Provided</i>	No	<i>Other Emission Sources</i>	0
<i>Measures Proposed</i>	0	<i>Foul Smell Coming Out</i>	No
<i>Air Sampling Facility Details</i>	0		

D.G. Set Details

<i>Description</i>	<i>Capacity(KVA)</i>	<i>Remarks</i>
na	0	0

Hazardous Waste Generation

<i>Hazardous Waste</i>	<i>Quantity</i>	<i>UOM</i>	<i>Treatment</i>	<i>Disposal</i>	<i>Other Details</i>

CHWTSDF Details

<i>Member of CHWTSDF</i>	<i>CHWTSDF Name</i>	<i>Remarks</i>

Cess Details

<i>Cess Applicable</i>	<i>Cess Paid</i>	<i>If Yes, UpTo</i>
No	No	Jan 1 1900 12:00:00:000AM

Legal Actions

<i>Legal Action Taken</i>	<i>Legal Record Of Company</i>	<i>Legal Action Details</i>	<i>Remarks</i>
No			



444
Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Thank you. Your payment has been successfully received with following details.

Transaction Receipt

Transaction Status: Success
Transaction Reference no: HSBI5158683472
Transaction no: TXN1703000376
Transaction On: 03-03-2017 17:24:08
Payment For: MPCB-CONSENT-0000022315
Email: murdarebj.9798@rediffmail.com
Mobile no: 9921740998
Amount: 1500.00 INR.

MAHARASHTRA POLLUTION CONTROL BOARD

Grams: PREPOLL
Tel. No.(0253) 2362820
No.(0253) 2365150
e-mail:ronashik@mpcb.gov.in



Regional Office- Nashik,
Udyog Bhavan, 1st floor, Fax
Trimbak Road, MIDC Comp.
Near ITI., Satpur, NASHIK-422007.

RO-NASHIK/CONSENT/1901001081

Date: 25/01/2012

To,
M/s. B J Murdare,
Gut No. 40, Varur (K),
Tal. Shevgaon Dist. Ahmednagar

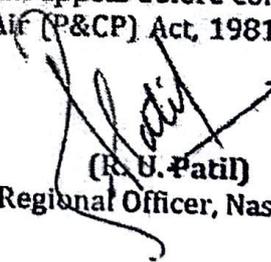
Sub.- Rejection of application for grant of Consent under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref.- Your online application No.- 0000022315

This refers to your online application for grant of Consent. Upon scrutiny of the said application, it is noticed that nothing is mentioned about Air Pollution Control system provided to Hot Mix Plant, the hot mix is in operation since 2016 without obtaining Consent from the Board.

In view of above, your said application for grant of Consent is hereby rejected under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

If you are aggrieved by this rejection order, you may prefer an appeal before competent authority as per provision made in Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 within period of 30 days from date of receipt of this order.


(R. U. Patil)
Regional Officer, Nashik

Copy to Sub-Regional Officer, MPCB, Ahmednagar

He is directed to serve a copy of rejection order to the industry and take acknowledgment of the same. He is also directed to submit the compliance of rejection order and proposal for issuance of Closure Directions after over of appeal period.

MAHARASHTRA POLLUTION CONTROL BOARD

Ph. No. 0241-2470852
Fax No. 0241-2470852



Sub Regional Office,
Savitribai Fule Vyapri Sankul,
1st Floor, Hall No. 2 & 3, Near
T.V. Centre, Savedi,
Ahmednagar-414003

VISIT REPORT

- Name of Industry : B.J. Muzade
Gat no. 40, Varur (K), Tq. Shevgaon
Dist. A' Nagar.
- Date of Visit : 24/08/2019
- Consent Validity : ~~COU~~ COU & applied for CTO O.
- Industry Representative : Mr. Mhaske.
- Board's Officer : Dr. Yogini A. Balankhe.
- Observations : During visit industry not found in operation. visited the industry in connection with consent application to ope.
- The stone crusher complied with SCN issued by R.O.
- The ind. has provided tin sheet covered conveyor belt, water sprinkling arrangement & internal metallic road. & also planted trees around periphery of crusher.

Mhaske
(Mr. Mhaske Suresh V.)
Factory Representative.

Yogini
(Dr. Yogini Balankhe)
F.O.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0253-2365150
 Fax : 0253-2365140
 Website : <http://mpcb.gov.in>
 E-Mail : ronashik@mpcb.gov.in



UdyogBhavan, First Floor Trimbak
 Road, Near ITI, Satpur, Nashik-422007.

UAN NO.- 0000044025

Orange / SSI

Consent No. RO-Nashik/Consent/ 1803001112

Date: 21/03/2018

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization /Renewal of Authorization under Rule 5 of the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016.

[To be referred as Water Act, Air Act and HW (M & TM) Rules respectively].

CONSENT is hereby granted to

M/s. B J MURDARE,
 GUT NO40, VARUR (K),
 TAL. SHEGAON DIST. AHMEDNAGAR

Located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW (M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. Consent to Operate is granted for a period up to : 30.03.2020

2. Consent is valid for the manufacture of -

Sr. No.	Product	Maximum Quantity
1.	Asphalt Mix (Hot Mix Plant)	920 MT/M

3.CONDITIONS UNDER WATERACT:

(i) The daily quantity of trade effluent from the factory shall be Nil

(ii) The daily quantity of sewage effluent from the factory shall not exceed 0.3 M³

(iii) Trade Effluent Treatment : N.A.

(iv) Trade Effluent Disposal : N.A.

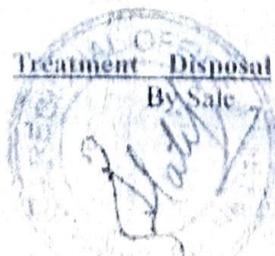
(v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27o C	Not to exceed	100	mg/l.

(vi) Sewage Effluent Disposal: The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) Non Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	Treatment - Disposal
1.	Stone Dust	-----	By Sale



(viii) **Other Conditions:** The Industry shall monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amended Rules, 2003 there under. The daily water consumption for the following categories is as under:

Domestic	0.5 CMD
Industrial processing	--- CMD
Industrial Cooling / spraying	1.0 CMD
Any other and gardening	1.0 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT:

The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

(a) **Control Equipment :** Industry shall provide dust collector of sufficient capacity to control the emissions from Stone crushing activity.

Control Equipment for Hot Mix Plant :

1. Drum mix machine shall be provided with dust collector followed by scrubbing system of sufficient capacity to limit emission level.
2. Water sprinkling arrangement at the vent (6 m height) shall be provided for Hot Mix Plant before emitting flue gas through its vent with re-circulation system so as to avoid particulate matter emission.
3. Construction of the metallic roads within the premises.
4. Regular cleaning and wetting of the ground within the premises.
5. Growing of a green belt along the periphery.

(b) **Standards for Emissions of Air Pollutants:**

- (i) TPM... Not to exceed 150 mg/Nm³
- (ii) SO₂ ... Not to exceed --- Kg/D

(c) **The applicant shall observe the following fuel pattern:**

Sr. No.	Type of fuel	Quantity	UOM
1.	LDO	20	ltr/Hr

(d) **The applicant shall erect the chimney(S) of the following specifications:**

Sr. No.	Chimney attached to	Height in Mtrs
1.	Hot Mix Plant-Dryer	11

(e) The applicant shall provide ports in the chimney (s) and facilities such as ladder platform etc for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/displayed to facilitate identification.

(f) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time is reckoned between 10 p.m. and 6 a.m.

(g) **Other Conditions:**

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality regularly.

6. CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M& TM) RULES, 2016:

(i) The applicant shall handle hazardous wastes as specified below:

Sr. No	Item No. of Process generating HW as per schedule I/II	Type of Waste	Quantity	Disposal
The industry shall not generate any type of hazardous waste.				

(ii) Treatment: Nil

(iii) The authorization is hereby granted to operate a facility for collection, storage, transport and disposal of hazardous waste.

(iv) The Industry should comply with the Hazardous Waste **(Management & Transboundary Movement) Rules, 2016.**

7. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.

8. General Conditions:

- (i) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, no. of trees surviving as on 31st March of the year and no. of trees planted by September end.
- (ii) The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant and operate the same in case of power failure to maintain compliance with the terms and conditions of the consent. In the absence of same, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- (iii) **The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.** The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent/ emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- (iv) The firm shall submit MPCB, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 before 30th September every year. This Consent is granted only for stone crushing activity & industry shall obtain separately Environment Clearance for stone quarrying activity.
- (v) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained. The applicant shall also submit a comparative statement of designed power and chemical consumptions Vis-a Vis actual power and chemical consumption along with Environmental statement.

- (vi) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers down-stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- (vii) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- (viii) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- (ix) The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- (x) In case of any expansion, addition, modernization, any change etc. in the existing plant / activity, the plant / activity authority shall obtain prior permission from the Board.
9. This Board reserves the right to revoke the consent and amend or add any conditions in this consent and the same shall be binding on the Applicant.
10. The consent should not be construed as exemption from obtaining necessary NOC from any other Government agencies as required.
11. The industry shall obtain permission /NOC from CGWA for ground water extraction before starting production activity.
12. The industry shall furnish Bank guarantee of Rs. 1 lakh having validity up to 31/07/2020 towards compliance of consent conditions drawn in favor of Regional Officer MPCB Nashik within period of 15 days from date of issuance of the consent.
13. The proposed Capital investment of industry is Rs.50 lakh (As per C.A Certificate submitted by industry).



(Signature)
(R. U. Patil)
Regional Officer, Nashik

To,
M/s. B J MURDARE,
GUY NO40, VARUR (K),
TAL. SHEGAON DIST. AHMEDNAGAR

Copy forwarded to:

- 1) Sub-Regional Officer, MPCB, Ahmednagar – He is directed to ensure compliance of consent condition and submit the proposal for action in case of violations of Consent conditions.
- 2) Cess Wing /Statistical Wing /Air Wing /HWMH Wing, MPCB, Mumbai.

Received Consent fee of -

Amount	TXN.No./D.D.No.	Date
Rs.3000/-	1803000512	05.03.2018



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:
MPCB-CONSENT-0000044025

Application submitted on:
05-03-2018

Industry Information

Consent To:
Operate

IIN No.:

Submit to:
SRO - Ahmednagar

Type of institution:
Industry

Industry Type:
O37 Hot mix plants

Category:
Orange

Scale:
S.S.I

Location of industry/activity/etc:

EC Reqd.
No

Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit) No

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name

B.J.Murdare

Address

Gut No. 40, Varur (K), Tal. Shevgaon, Dist. Ahmednagar

Designation

Owner

Taluka

Shevgaon

Area

Gut No. 40, Varur (K), Tal. Shevgaon, Dist. Ahmednagar

District

Ahmednagar

Telephone

9921740998

Fax

NA

Email

Pan Number

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name

B J MURDARE

Location of Unit

GUT NO 40, VARUR (K) TQ. SHEGAON, DIST-AHMEDNAGAR

Survey number/Plot Number

GUT NO40, VARUR (K)

Taluka

SHEGAON

District

Ahmednagar

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

GRAMPANCHYAT

Planning Authority

GRAMPANCHYAT

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

GRAMPANCHYAT

Name of the licence issuing authority

DIC

3. Names, addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

B J MURDARE

Telephone number

9921740998

Fax number

-

Officer responsible for day to day business

YES

4. (a.) Are you registered Industrial unit ?

No

Registration number

MH01B0003651

Date of registration

Apr 25, 2016

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)

50.00

*** Verified**

CA Certificate

*** Terms**

2

*** Consent Fee**

3000.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From	Distance(Km)	* Name
SH/NH	0.00	--NA--
River	0.00	--NA--
Human Habitation	0.00	--NA--
Religious Place	0.00	--NA--
Historical Place	0.00	--NA--
Creek/Sea	0.00	--NA--

6b. Enter Latitude and Longitude details of site

Latitude

19.23

Longitude

73.54

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone, Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
VARUR (K)	No	No	NNA	

8. If the site is situated in notified industrial estate,

		Details
(a) Whether effluent collection, treatment and disposal system has been provided by the authority.	No	NA
(b) Will the applicant utilize the system, if provided.	No	NA
(c) If not provided, details of proposed arrangement.	NA	

9.

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
30350	1200	1000

10. Month and year of commissioning of the Unit.

2018-04-01

11. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
6	2	8	SUNDAY

12.

(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ?

No NA

(b) If yes, please state population staying

Number of person staying	Water consumption	Sewage generation	Whether is STP provided?
0	0	0	No

(c) Indicate its location and distance with reference to plant site.

Number of person staying	Water consumption
0	0

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e. Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
OTHERS	MT/M	BITUMINOUS PRODUCTS	0	0	920	920	0

Products Name and Quantity

Product Name	UOM	Quantity	Remarks
--------------	-----	----------	---------

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
STONE AGREEGATE	MT/M	900	No	No	0
TAR	MT/M	20	No	No	0

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

ATTACHED

Part B : Waste Water aspects

16. Water consumption for different uses (m3/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Pourpose	0.5	0.2	Septic Tank & Soak Pit	0	On Land for Gardening	0
Water gets Polluted & Pollutants are Biodegradable	1.0	0	--NA--	0	--NA--	0
Water gets Polluted, Pollutants are not Biodegradable & Toxic	0	0	--NA--	0	--NA--	0
Industrial Cooling, spraying in mine pits or boiler feed	0	0	--NA--	0	--NA--	0
Others	0					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of authority granting permission	Qauntity permitted
WON WELL	WON WELL	2

18. Quantity of waste water (effluent) generated (m3/day)

Domastic	Boiler Blowdown	Industrial	Cooling water blowdown
0.2	0	0	0
Process	DM Plants/Softening	Washing	Tail race discharge from
0	0	0	0

* 19. Water budget calculations accounting for difference between water consumption and effluent generated.

AS ABOVE

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

Capacity of STP (m3/day)

Treatment unit
SPETIC TANK

Size (mxm)
22

455 Retention time (hr)
12

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m3/day)

0

Treatment unit	Size (mxm)	Retention time (hr)
NA	0	0

22.

(i) Are sewage and trade effluents mixed together?

No

If yes, state at which stage-Whether before, intermittently or after treatment.

NA

23. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m3) NA

Effluent sump/Guard pond details No 0

If yes, state at which stage-Whether before, intermittently or after treatment. No 0

24. Mode of disposal of treated effluent With respective quantity, m3/day

(i) into stream/river (name of river) 0

(ii) into creek/estuary (name of Creek/estuary) 0

(iii) into sea 0

(iv) into drain/sewer (owner of sewer) 0

(v) On land for irrigation on owned land/ase land. Specify cropped area. 0.2

(vi) Connected to CETP 0

(vii) Quantity of treated effluent reused/ recycled, m3/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m3/day) 0

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH 0

SS (mg/l) 0

BOD (mg/l) 0

COD (mg/l) 0

TDS (mg/l) 0

Specific pollutant if any	Name	Value
1	0	0

Treated Effluent

pH 0

SS (mg/l)	0
BOD (mg/l)	0
COD (mg/l)	0
TDS (mg/l)	0

Specific pollutant if any	Name	Value
1	0	0

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

NA

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
LDO	Ltr/Hr	20	10600
Ash content	Sulphur content	Quantity	Other (specify)
0.02	1.8	1	0

27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
1	SCRUBBER	10	LDO
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
20	MS	ROUND	11
(i) Diameter/Size, in meters	(j) Gas quantity, Nm ³ /hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
0.1	1.3	27	1.5
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl ₂ , Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
NA	TPM	WATER SPRINKLING ARRANGMENT	NA

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

NA

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Port hole	Yes	Details	0
Platform	Yes	Details	0
Ladder	Yes	Details	0

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr.	Stack attached to No	Parameter	Concentration mg/Nm ³	flow (Nm ³ /hr)
1	SCREUBBER	TPM	0	0

(Specify concentration of criteria pollutants and industry/process specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

NA

Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
NA		0	--NA--
Max	Method of collection	Method of reception	Method of storage
	NA	NA	NA
Method of transport	Method of treatment	Method of disposal	
NA	NA	NA	

Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
NNA	0	0	0

32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

0

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

NA

33.

Copy of format of manifest/record Keeping practiced by the applicant.

NA

34.

Details of self-monitoring (source and environment system)

0

35.

Are you using any Imported hazardous waste. If yes, give details.

NA

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

NA

37. **Present treatment of hazardous waste, if any (give type and capacity of treatment units)**
NA

38. Quantity of hazardous waste disposal

(i) Within factory

0

(ii) Outside the factory (specify location and enclose copies of agreement.)

0

(iii) Through sale (enclosed documentary proof and copies of agreement.)

0

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

0

(v) Other (Specify)

0

Part - E: Additional information

39.

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

NA

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

NA

40.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

4LAC/Y PROVISSION

41.

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

YES

42.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

NA

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
NA	0	--NA--	0	0	0

44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

NA

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

NA

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

NA

(iv) Has approval of site been obtained from the concerned authority?

NA

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

NA

(vi) Has information on imports of Chemicals been provided to the concerned authority?

NA

(vii) Does the unit possess a policy under the PLI Act?

NA

45. Brief details of tree plantation/green belt development within applicant's premises (in hectars)

Open Space Availability

1000 Square meter

Plantation Done On

650 Square meter(65 %)

Number of Trees Planted

26

46.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

NA

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

NA

(b) Any other additional information that the applicants desires to give

NA

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

NO

48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

I/We undertake to furnish any other information within one month of its being called by the Board

Signature : B J MURDARE

Name : B J MURDARE

Designation : PROPRIETOR

Yours faithfully



Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	SCRUBBER	TPM	WATER SPRINKLING PROVIDED	0

Separate EM Provided	No	Other Emission Sources	0
Measures Proposed	0	Foul Smell Coming Out	No
Air Sampling Facility Details	0		

D.G. Set Details

Description	Capacity(KVA)	Remarks
NA	0	0

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
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CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks
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Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
No			